

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Appeal (DB) No. 55 of 2014

1. Rajesh Prajapati
2. Tara Prajapati

... .. Appellants

Versus

The State of Jharkhand

... .. Respondent

CORAM: HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR
HON'BLE MR. JUSTICE RATNAKER BHENGRA

For the Appellants : Mr. A.K. Chaturvedy, Adv.
For the State : Mr. Ravi Prakash, Spl.PP

Order No. 14/Dated: 08th July, 2020

Hearing of this criminal appeal has been convened and conducted through Video-Conferencing.

Mr. A.K. Chaturvedy, the learned counsel for the appellants seeks adjournment for seeking instructions from the appellants whether after their release on completing the sentence with remission they intend to pursue this criminal appeal or not.

Mr. Ravi Prakash, the learned Spl.PP represents the State.
Post this matter on 21.07.2020.

(Shree Chandrashekhar, J.)

(Ratnaker Bhengra, J.)

R.K.